

[Mr. Speaker.]

We deeply mourn the loss of Shrimati Kesar Kumari Devi and I am sure the House will join me in conveying our condolences to the bereaved family.

It is all the more tragic because that lady took her oath so lately and joined this Lok Sabha perhaps with some hopes, and we had also hopes that she would make useful contributions and serve the country for some time. Death has taken all that away. It is a tragic thing.

May I request the House to stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

12-08 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE FERTILIZER CORPORATION OF INDIA LIMITED AND REVIEW BY THE GOVERNMENT ON THE WORKING OF THE CORPORATION.

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

Sir, I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Fertilizer Corporation of India Limited, New Delhi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review of the Government on the working of the above Corporation.

[Placed in Library. See No. LT-76/62].

NOTIFICATIONS RE: DELHI (URBAN AREAS) TENANTS' RELIEF RULES AND DELHI LAND HOLDING (CEILING) RULES, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir,

I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. F. 3-A/LRO/61 published in Delhi Gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961. [Placed in Library. See No. LT-77/62].
- (ii) Notification No. F.63/LRO/61-62/178 published in Delhi Gazette dated the 5th April, 1962 containing the Delhi Land Holdings (Ceiling) Rule, 1961, under sub-section (3) of section 27 of the Delhi Land Holdings (Ceiling) Act, 1960. [Placed in Library. See No. LT-78/62].

12.09 hrs.

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have to inform the House that I have received the following message from the President dated 3rd May, 1962:

"I have received with great satisfaction the expression of thanks by the Members of Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th April, 1962."

12.09½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narain Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1962, will consist of—

- (1) General Discussion of General Budget for 1962-63.
- (2) Discussion and voting on the Demands for Grants relating to the Ministry of Community Development and Co-operation.

I may also inform the House that the discussion and voting on the Demands for Grants relating to the various Ministries will be taken up in the following order:—

Community Development and Co-operation.

External Affairs.

Mine and Fuel.

Steel and Heavy Industries.

Irrigation and Power.

Transport and Communications.

Food and Agriculture.

Scientific Research and Cultural Affairs.

Health.

Education.

Information and Broadcasting.

Law.

Defence.

Works, Housing and Supply.

Home Affairs.

Labour and Employment.

Commerce and Industry.

Finance.

Shri Hari Vishnu Kamath (Hoshangabad): In this connection, Sir, may I request that the order of sequence suggested by the Minister of Parliamentary Affairs be strictly adhered to and not deviated from at short notice as has happened in the past?

Mr. Speaker: We discussed that in the Business Advisory Committee and the Minister has given that assurance that as far as possible it will be adhered to.

Shri Satya Narayan Sinha: As far as possible it will be adhered to un-

less some unforeseen things happens. But generally we will adhere to it.

Shri Hari Vishnu Kamath: Generally?

Shri Satya Narayan Sinha: Yes. 12.20 hrs.

*DEMANDS FOR GRANTS (RAILWAYS)—
Contd.

Mr. Speaker: The House will now take up discussion and voting on the remaining Demands for Grants in respect of the Budget (Railways) for 1962-63. The time allotted is three hours, I think the House would agree that we might take this business up to 3 O'clock and finish it and then take up non-official business.

DEMAND NO. 2—MISCELLANEOUS
EXPENDITURE

Mr Speaker: Motion moved:

"That a sum not exceeding Rs. 2,10,11,000 be granted to the president to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963, in respect of 'Miscellaneous Expenditure'."

DEMAND NO. 3—PAYMENTS TO
WORKED LINES AND OTHERS

Mr Speaker: Motion moved:

"That a sum not exceeding Rs. 21,06,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1963, in respect of 'Payments to Worked Lines and Others'."

DEMAND NO. 4—WORKING EXPENSES—
ADMINISTRATION

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 31,88,34,000 be granted to the President to complete the sum

*Moved with the recommendations of the President.